



RESERVE BANK OF INDIA

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September 13, 2004

**Reserve Bank Cancels Certificate of Registration of
M/s. Girija Investments Private Ltd., Hyderabad**

The Reserve Bank of India, has on September 10, 2004 cancelled the certificate of registration granted to M/s. Girija Investments Private Limited, having its registered office at 6-3-348 salopia, Dwarakapuri Colony, Hyderabad-500 082 for carrying on the business of a non-banking financial institution.

Following cancellation of registration certificate, M/s. Girija Investments Private Limited, cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45IA of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of non-banking financial company. The business of a non-banking financial institutions is defined in clause (a) of Section 45IA of the Reserve Bank of India Act, 1934.

**P.V.Sadanandan
Manager**

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